

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-2628(ND)/2019
IA/5122/2023, IA/660/2024, IA/6527/2023, IA/6381/2023,
IA/6382/2023, IA/2862/2022, IA/5356/2022, IA/4119/2023,
IA/4232/2023, IA/5335/2023, IA/4931/2023, Inv.P/04/2024,
IA/2887/2024

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

M/s. Saraya Industries Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 15.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/Financial Creditor

:Adv. Sunil Kumar Pandey in
Inv. P/04/2024. Adv. Karuna
Nidhi in IA no. 6381/2023 & IA
No. 6382/2023. Adv. Akshay
Lodhi and Adv. Pawan Reley
along with Mr. Sohith Aneja Sole
Proprietor of the Applicant in I.A.
No. 660/2024. CS Gaurav Joshi
in I.A. 2887/2024. Adv. Kumar
Prateek, Adv. Shashi Ranjan
Kumar, Adv. Rahul Dubey Adv in
IA. No. 4119/2023.

For the Brokers

:Adv. Tanveer Zaki and Adv. Sana
Ansari in IA/5335/2023.

For the RP

:Adv. Abhishek Anand, Adv.
Karan Kohli, Adv. Palak Kalra.
Adv Vinod Chaurasia, Mr.
Sharavan Vishoni -RP

For the Respondent/Corporate Debtor

:Adv. Varsha Banerjee, Applicant
IA No.5122/2023, Repondent 1-2,
IA No.2862/2022. Adv. Daleep
Dhyani for Purvanchal Vidyut
Vitran Nigam Ltd./respondent in
IA NO.5356/2022.

ORDER

It was submitted by the Counsels that order in IA/6058/2023 is **reserved** on 23.04.2024 and the outcome of that IA will have a bearing on all other IAs. In view of this, list the matter on **21.08.2024** along with other IAs.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)